

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.401

**IA/112/ND/2023, IA/5806/ND/2022, IA/3149/ND/2023, IA/3148/ND/2023,
IA/3150/ND/2023, IA/3107/ND/2023, IA/3570/ND/2023, IA/5187/ND/2023,
IA/5967/ND/2023, IA/3529/ND/2023, IA/4263/ND/2023, IA/1273/ND/2023,
Contempt Petition /59/ND/2023 IN IB/552/ND/2021**

IN THE MATTER OF:

Omkara Assets Reconstruction Pvt. Ltd.	...	Applicant
Versus		
K.S.N Buildwell Pvt. Ltd.	...	Respondent

Under Section 7 Of Insolvency & Bankruptcy Code, 2016.

Order delivered on 11.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant in IA 5187/23:	Mr. Ritesh Agrawal, Adv., Ms. Priyanshi Sharma
For the RP	: Mr. Sumant Batra, Mr. Adhish Srivastava, Ms. Nidhi Yadav, Mr. Sarthak Bhardwaj, Advs.
For the SRA	: Mr. Rohita Gandhi, Mr. Hargun Singh Kalra and Ms. Akshita Nigam, Advocates
For ex-RP	: Ms. Taru Saxena, in IA No. 5806/2022
For AR/Homebuyers	: Mr. Sinha Shrey Nikhilesh, Mr. Parth Davar, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/5187/ND/2023

Mr. Ritesh Agarwal, Learned Counsel for the applicant and Mr. Sumant Batra, Learned Senior Counsel on behalf of the Resolution Professional are present physically. Arguments are addressed by the applicant in part. For continuation of the arguments, let this matter be posted to 24.07.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**